

**GOVERNMENT OF INDIA  
LABOUR  
LOK SABHA**

UNSTARRED QUESTION NO:2855

ANSWERED ON:09.08.2000

**PATHETIC CONDITION OF WOMEN WORKERS**

CHANDRAKANT BHAURAO KHAIRE;GORDHANBHAI JAVIA;JASWANT SINGH YADAV;RUDRAGOUDA PATIL;SURESH RAMRAO JADHAV (PATIL);VARKALA RADHAKRISHNAN

**Will the Minister of LABOUR be pleased to state:**

- (a) whether cases of harassment of women workers in the Fish Processing Industries have come to the notice of the Government;
- (b) if so, the details thereof, State-wise;
- (c) whether the women workers engaged in this industry are not paid their wages as per rules;
- (d) if so, the details thereof;
- (e) whether the Government to propose to set up a Task Force to study the working and living condition of women workers in Fish Processing Industries;
- (f) if so, the details thereof; and
- (g) fresh steps taken/proposed to be taken by the Government for welfare of Women workers in fish processing industries?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT ( SHRI MUNI LALL )

(a) & (b) : As per information received from the Department of Food Processing Industries, a case of harassment came to notice following publication of a newspaper report in the Times of India dated 9th July, 2000 in Thane District of Maharashtra. The matter was enquired into and it was found that the same has already been settled through the Mumbai High Court. The aggrieved person has been paid compensation by the Company in compliance with the Court's directive.

(c) & (d) : The Minimum Wages Act, 1948 provides for fixation of minimum wages for different categories of workers, and their periodical revision by the respective State Governments. The Equal Remuneration Act, 1976 provides for equal remuneration for men and women workers. The Acts do not make any distinction on the basis of sex. The Contract Labour (Regulation and Abolition) Act, 1970 and the Rules framed thereunder provide for various welfare and health measures for such workers. Cases of violation of the provisions of the Acts and Rules are dealt with suitably by the appropriate Government.

(e) to (g) : The Government have constituted a Task Force to study the living and working conditions of women workers employed in fish processing industry. The Task Force has initiated action to identify steps to be taken by Government for welfare of women workers.